(\*JnNURM - Reforms Calibrated Scores - As on 31st March, 2014.)

## Town Vending Committees in State's

4360. SHRI SANJAY SINGH: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that Town Vending Committees (TVCs) are to be formed under the provisions of Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014; and
  - (b) if so, the details of TVCs currently operational in the Country, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Yes, Sir. As per provisions of The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 it has, *inter alia*, been provided that the appropriate Government may, by rules made in this behalf, provide for the terms and manner of constituting a Town Vending Committee in each local authority.

(b) As per the information received from various States/Union Territories, the status of Town Vending Committees constituted in Urban Local Bodies is given in the Statement.

State-wise Information of Town Vending Committees constituted in the
Urban Local Bodies

Sl. No.	State/UTs	Town Vending Committees constituted
1.	Andhra Pradesh	110
2.	Arunachal Pradesh	11
3.	Assam	24
4.	Bihar	140
5.	Chandigarh (UT)	1
6.	Chhattisgarh	77
7.	Dadra Nagar Haveli (UT)	1
8.	Goa	13
9.	Gujrat	168 Provisional TVCs constituted
10.	Haryana	53
11.	Himachal Pradesh	36
12.	Jharkhand	11
13.	Karnataka	254
14.	Kerala	93
15.	Madhya Pradesh	40
16.	Maharashtra	112
17.	Manipur	14
18.	Meghalaya	Constituted in 5 Districts
19.	Mizoram*	8

Sl. No.	State/UTs	Town Vending Committees constituted
20.	Odisha	92
21.	Punjab	163
22.	Rajasthan	181
23.	Sikkim	3
24.	Tamil Nadu	135
25.	Telangana	74
26.	Tripura	7
27.	Uttar Pradesh	30
28.	Uttarakhand	20

Note: The Street Vendors Act, 2014 is not applicable in the State of Jammu and Kashmir.

## Maintenance of Drainage

- 4361. SHRI ANUBHAV MOHANTY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether Government has tried to explore the availability of any equipment that can be penetrated into sewage drainage systems to assess the kind of gases, so that safai karamcharis could protect themselves accordingly before entering the sewage drains;
- (b) if so, the reasons why it is not being used by all those responsible for maintenance of drainages for their protection; and
- (c) whether Government would make it mandatory to assess the content of poisonous gases in the drainages before letting the men to clean it up?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) As per the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 and rules framed there under, no person shall be allowed to clean a sewer manually, even with the protective gear and safety devices, barring some exceptions.

Ministry of Housing and Urban Affairs has adopted National Urban Sanitation Policy (NUSP) in 2008 with the specific goals of awareness generation and behavioral change, open defecation free cities and integrated city-wide sanitation. This Ministry has also published a Manual on Sewerage and Sewage Treatment Systems in November 2013 which explains the mechanisms for safe collection, transportation,

<sup>\*</sup>Formed under The Mizoram Street Vendor (Protection of Livelihood and Regulation of Street Vending) Act, 2011